

Central Administrative Tribunal, Allahabad.  
Registration T.A.No. 1818 of 1987 (W.P. 5186 of 1985)  
Janardan Rai ... Applicant  
Vs.  
Union of India and others ... Respondent

Hon.P.S.Habeeb Mohd., AM  
Hon.J.P.Sharma, JM

Sri K.B.L.Gaur learned counsel for the Applicant pointed out that Janardan Rai, the Applicant is a member of Armed Medical Corps (AMC), which is a force of the Union. In view of S.2(a) read with S.14(2(iii)), the jurisdiction vests with the High Court.

2. We agree with the learned counsel for the Applicant that this Tribunal has no jurisdiction to adjudicate this case. Let the record of this case be sent back to the <sup>Registrar</sup> High Court, Allahabad as the jurisdiction lies with the High Court.

Janardan Rai  
MEMBER (J)

Dated 17.5.90  
kkb

Prabhakar  
MEMBER (A)